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भाग—IV

PART—IV

राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार

GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

दिल्ली विधान सभा सचिवालय

अधिसूचना

दिल्ली, 9 मई, 2002

सं. फा. 21 (1) (30) / 2002 / विसस-II/टी ओ / 592. — माननीय अध्यक्ष महोदय ने राष्ट्रीय राजधानी क्षेत्र, दिल्ली की विधान सभा में नेता प्रतिपक्ष (वेतन एवं भत्ते) अधिनियम, 2001 (2002 का दिल्ली अधिनियम संख्या 6) की धारा 2 के अनुसरण में डॉ. जगदीश मुखी, सदस्य, विधान सभा जोकि सदन में सरकार के विपक्ष में सर्वाधिक सदस्यों वाले दल के नेता हैं, को दिनांक 1 अप्रैल, 2002 से राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा में विपक्ष के नेता के रूप में मान्यता प्रदान की है।

एस. के. शर्मा, सचिव

DELHI LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION

Delhi, the 9th May, 2002

No. F. 21(1)(30)/2002/LAS-II/TO/592.—The Speaker has recognized Dr. Jagdish Mukhi, Member of the Legislative Assembly who is, the Leader in the House of the Party in Opposition to the Government having the greatest numerical strength as Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi with effect from 1st April, 2002 in terms of Section 2 of the Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi (Salary and Allowances) Act, 2001 (Delhi Act No. 6 of 2002).

S. K. SHARMA, Secy.

(TO BE PUBLISHED IN THE PART-IV OF DELHI GAZETTE EXTRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8th LEVEL, 'C' WING, DELHI SACHIVALAYA, NEW DELHI.

No.F.1(10)/95-98/LAD/294

Dated 29 March, 2002

NOTIFICATION

No.F.1(10)/95-98/LAD:- The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on 15.3.2002 and is hereby published for general information:-

"The Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi (Salaries & Allowances) Act, 2001 (Delhi Act No. 6 of 2002)."

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 20th December, 2001.)

An Act to provide for the salary and allowances of the Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-second Year of the Republic of India as follows :-

1. Short title and commencement.

1. This Act may be called the Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi (Salaries and Allowances) Act, 2001.
2. It shall come into force on such date as the Lieutenant Governor may, by notification in the official Gazette, appoint.

2. Definitions.

In this Act, unless the context otherwise requires:-

- (a) "Leader of Opposition" in relation to the Legislative Assembly of the National Capital Territory of Delhi means the member of the Legislative Assembly who is, for the time being, the Leader in the House, of the party in opposition to the Government having the greatest numerical strength and recognised as such by the Speaker of the Legislative Assembly;

Explanation:- Where there are two or more parties in opposition to the Government, in the Legislative Assembly, having the same numerical strength, the Speaker shall, having regard to the status of the parties, recognize any one of the Leaders of such parties as the Leader of the Opposition for the purposes of this section and such recognition shall be final and conclusive;

- (b) "Speaker" means the speaker of the Legislative Assembly of the National Capital Territory of Delhi.



3. Salary and Allowances of the Leader of Opposition.

(1) The Leader of Opposition shall be entitled to receive a salary, constituency allowance and daily allowance at the same rates as are admissible to a Minister under the Ministers of the Government of National Capital Territory of Delhi (Salaries and Allowances Act, 1994 (Delhi Act 8 of 1995).

(2) The Leader of Opposition shall be entitled to receive sumptuary allowance at the same rate as is admissible to a minister under the Ministers of the Government of national Capital Territory of Delhi (Salaries and Allowances) Act, 1994 (Delhi Act 8 of 1995).

(3) The Leader of Opposition shall also be paid such conveyance allowances, travelling allowances and daily allowances for tour outside Delhi and shall be entitled to such amenities regarding residence or compensatory allowance in lieu thereof and use of motor car as are admissible to a Minister under the Ministers of the Government of National Capital Territory of Delhi (Salaries and Allowances) Act, 1994 (Delhi Act 8 of 1995);



Provided that the Leader of Opposition shall not be entitled to any travelling allowances in case the journey is performed by him in a free official transport.

4. Medical facilities to Leader of Opposition.

The Leader of Opposition and members of his family shall be entitled to such medical facilities on similar terms as provided to a Minister Under the Ministers of the Government of National Capital Territory of Delhi (Salaries and Allowances) Act , 1994 (Delhi Act 8 of 1995).

5. Telephone facilities to Leader of Opposition .

The Leader of Opposition shall be entitled to such telephone facilities as are admissible to a Minister under the Ministers of the Government of National Capital Territory of Delhi (Salaries and Allowance) Act, 1994 (Delhi Act 8 of 1995).

6. Leader of Opposition not to draw salary or allowances as Member of Legislative Assembly.

The Leader of Opposition shall not be entitled to receive any sum by way of salary or allowances as a member of the Legislative Assembly except what is specifically provided for by and under this Act.

7. Notification respecting the date on which person became or ceased to be Leader of Opposition to be conclusive evidence thereof.

The date on which any person became or ceased to be the Leader of Opposition shall be published in the official Gazette, and any such notification shall be conclusive evidence of the fact that he became, or ceased to be, the Leader of Opposition on that date for all purposes of this act.

8. Amendment of Delhi Act 6 of 1995.

In the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Act, 1994,

(a) In Clause(f) of section 2,

(a) in sub-clause(i), the words " and " at the end shall be omitted;

(b) sub-clause(ii) shall be re-numbered, as sub-clause (iii) and before sub-clause(iii) as so re-numbered, the following sub-clause shall be inserted, namely:-



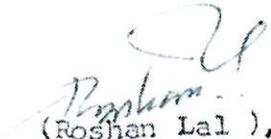
“(ii) The Leader of Opposition as defined in the Leader of the Opposition in the Legislative Assembly of the National Capital Territory of Delhi (Salary and allowances) Act, 2001; and”

(b) In sub-section(4) of section 9, for the words " or both", the words and figures " or as the Leader of Opposition as defined in the Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi (Salary and Allowances) Act , 2001. or has served in all or any of such capacities" shall be substituted.

9. Amendment of Delhi Act 6 of 1997.

In the Delhi Members of Legislative Assembly (Removal of Disqualification) Act, 1997, in the Schedule, after the entry at serial number 2, the following new entry shall be inserted, namely:-“3. The office of Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi.

Explanation:- The expression " Leader of Opposition" shall have the meaning assigned to it in the Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi (Salary and Allowances) Act, 2001."


(Roshan Lal),

Under Secretary (Law & Judl).

(To be published in part-IV of the Delhi Gazette Extraordinary),
Government of National Capital Territory of Delhi
(Department of Law, Justice & Legislative Affairs),
8th Level, 'C' Wing, Delhi Secretariat, New Delhi-110002

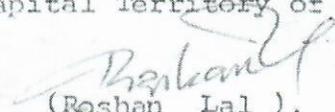
No.F.1/10/95-98/LAD/ 294

Dated 28 March, 2002

Notification

No.F.1/10/95-98/LAD:- In exercise of the powers conferred by sub-section (2) of section 1 of the Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi (Salaries and Allowances) Act, 2001 (Delhi Act No.6 of 2002), the Lt. Governor of the National Capital Territory of Delhi hereby appoints the 1.4.2002 as the date on which the aforesaid Act shall come into force.

By order and in the name of the
Lt. Governor of the National
Capital Territory of Delhi,


(Roshan Lal),

Under Secretary (Law & Judl.).